

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

207. IA/520/2022 IA/1429/2022 C.P. (IB)/1168(MB)2020

IN THE MATTER OF

Manglam Vanijya Private Limited

... Petitioner

Vs

Reward Business Solutions Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA/1429/2022: Adv. Ayush Rajani (PH)

For the Respondent in IA/520/2022: Nidhi Faganiya R-1&4 (PH)

For the Respondent in IA 520 of 2022: Adv Jash Dalia R- 2 & 3 (VC)

ORDER

IA/520/2022 & IA/1429/2022:-On the request of the Counsel for the Applicant,

adjourned to **13.08.2024**.

Sd/-

MADHU SINHA
Member (Technical)

Sd/-

REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //